already requested the Chairman of the Wage Board to submit the final Report to Government by the end of November this year positively. Government can take decisions only after receiving the Wage Board's report.

As regards the Federation's demand for bonus, I may mention that the Port and Dock Workers are not entitled to receive bonus in accordance with the provisions of the Payment of Bonus Act, 1965. They are, however, being paid 4% of their pay drawn during the respective accounting years purely as ex-gratia. The question whether the rate of ex-gratia payment can be enhanced is one of the terms of reference of the Commission on Major Ports which has constituted by been Government. Government will have to await its Report before taking any decision in the matter.

### INVESTIGATION IN CONNECTION WITH MURDER OF A MILLIONAIRE IN NEW DELHI

1153. SHRI B. D. KHOBARAGADE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the attention of Government has been drawn to the statement of Shrimati Inder Kaur published in "Veer Arjun" o'f July 29, 1968 in which she has alleged that the police officers are suppressing the investigation of the murder of millionaire Shri Mahesh Inder Singh which was committed in New Delhi on 3rd July, 1968 and that she has been threatened by the police officers to the effect that she should not publish anything in the newspapers about the murder of Shri Mahesh Inder Singh;
- (b) if so, whether any enquiry has been made into these allegations; and
- (c) what steps are being taken by the Government to complete the investigation of the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes Sir.

- (b) Yes, Sir.
- (c) The case registered by Delhi Police on the death of Shri Mahesh Inder Singh is under investigation and

is being pursued with due care and promptitude.

# NEW GRADE FOR DELHI TEACHERS WHO SUPPORTED GOVERNMENT DURING STRIKE

- 1154. SHRI R. P. KHAITAN: Will the Minister of EDUCATION be pleased to state .
- (a) whether it is a fact that new grades of pay as recommended by the Education Commission were given to recently reoruited teachers who also supported Government during the recent teachers' strike in Delhi:
- (b) if so, whether it is a fact that these teachers have not been paid their salaries according to the new grades and they have also not been paid arrears; and
- (c) from when the new grades were given to these teachers and the reasons for non-payment of arrears to them?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) : (a) The revised pay scales, as announced in December, 1967, are applicable to all teachers in Delhi.

(b) and (c) Revised pay scales came into force with effect from 21st December, 1967. Teachers before that date have an option, under the rules, for continuing in the old scales. Orders have been issued to all Principals to draw the salaries of the teachers on the basis of the option exercised by them. The recently recruited teachers have been paid their salaries according to the new grades w.e.f. 21st December, 1967 or the date of their joining service, if later. Therefore, the question of payment of arrears in their case chasing chassis;

### RECOMMENDATIONS OF THE SANTHANAM COMMITTEE

- 1155. SHRI R. P. KHAITAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether all the recommendations of the Santhanam Committee have been, implemented by the Government of India; and

(b) if so, what is the effect of this implementation in rooting out corruption?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Of the 137 recommendations (including parts) of the Santhanam Committee, 120 have been accepted, 8 have not been accepted and 9 are under consideration. Out of 120 accepted, only 4 could not be implemented yet since their implementation involves either legislation or amendment of statutory rules and consultation with a number of parties. Effort is being made to expedite decisions on the pending recommendations.

(b) It is difficult to make an assessment.

### EXPANSION OF MAJOR PORTS

1156. SHRI JAGAT NARAIN: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

- (a) whether it is a fact that Government have started the work of expanding the major ports in order to make them suitable to receive big tankers;
- (b) if so, the names of the ports where the work has started; and
- (c) if the reply to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) to (c) Presumably, the hon. Member has in mind the question of expansion of facilities at major ports to receive large size oil tankers. The position in this regard at the various major ports is as follows:

At Calcutta, one of the jetties at Budge Budge has been expanded to take large tankers of 610 feet to 615 feet in length. An oil jetty has been built at Haldia and is expected to be commissioned shortly. The jetty will cater to tankers of any length but with draft of 30 feet initially and 38 feet ultimately by 1971 after the I

necessary capital dredging and reclamation works have been completed.

to-Questions

At Bombay, one of the berths in the Marine Oil Terminal has been improved to receive tankers upto 53,000 DWT with drafts upto 42 feet

At Madras, a new outer harbour is under construction. This provides for an oil berth which has been designed to receive tankers of 77,000 DWT initially and 100,000 DWT ultimately. The berth is expected to be ready by April, 1969.

At Cochin, the feasibility of building an offshore terminal to handle deep drafted oil tankers, which would be bringing crude oil for the Cochin Refinery, is under technical investigation by Consultants appointed for the purpose.

- At Visakhapatnam, facilities already exist to receive tankers ranging from 33,000 DWT to 37,000 DWT with a maximum draft of 33 feet.
- At Mormugao, the development pro\* gramme of the port includes provision for the establishment of a new oil berth to cater to tankers of 38 feet draft. The work will be taken up as soon as the project is sanctioned.

# RESTRAINTS ON Crvrt SERVANTS IN SEEKING EMPLOYMENT AFTER RETIREMENT

- 1157. SHRI JAGAT NARAIN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government propose to extend the restraints now applying to retired civil servants in (respect of employment in the private sector to public sector also; and
- (b) if so, the reasons therefor and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.